

**RESERVE BANK OF INDIA**

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August 22, 2007

Reserve Bank Cancels Certificate of Registration of A.R.S. Securities Private Limited

The Reserve Bank of India has on July 16, 2007 cancelled the certificate of registration granted to A.R.S. Securities Private Limited, having its registered office at C-392, Sector 1, Rohini, New Delhi-110085 for carrying on the business of a non-banking financial institution. Following cancellation of registration certificate, A.R.S. Securities Private Limited cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of a non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

Ajit Prasad
Manager

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